

[Shri T. Basheer]

legislation is required; then only the Central Government could come in this. I would like to know from the Hon. Minister whether her Ministry is proposing something like that. Also, I would like to say that there should be a restructuring of the sports organisations. Everybody knows, I don't want to go into details, that something is rotten there, groupism and nepotism, everything is there. A complete restructuring of the organisation is necessary and there should be a permanent agency, it might be a Sports Authority of India or something like that. But there should be an organisation like that. The Central Government and that organisation should work together and formulate the programmes and must go forward; they only we could do something in this regard.

17.00 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

[English]

Notifications under Customs Act, Central Excise Rules and Customs Tariff Act

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): Sir, on behalf of Shri B.K. Gadhvi, I beg to lay on the table of the House the following papers mentioned at Item Nos. 1, 2 and 3 of the supplementary list of business for today, the 27th November 1987

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) Notification No. 470/86-Customs published in Gazette of India dated the 27th November, 1986 together with an explanatory memorandum seeking to withdraw the concessional rate of basic customs duty of 25 per cent *ad valorem* on components of fuel-efficient cars of engine capacity exceeding 1000 cc.
- (ii) Notification No. 471/86-Customs published in Gazette of India dated the 27th November, 1986 together with

an explanatory memorandum making certain amendments to Notification No. 314/86-Customs dated the 13th May, 1986 so as to provide auxiliary duty of customs as a consequential change to withdrawal of concessional rate of basic customs duty.

(iii) Notification No. 472/86-Customs published in Gazette of India dated the 27th November, 1986 together with an explanatory memorandum seeking to withdraw the concessional rates of Customs duty (basic and auxiliary) for goods to be used for manufacture of components for use in fuel efficient cars of capacity exceeding 1000 cc. [Placed in Library. See No. LT-3322/86]

(2) A copy of Notification No. 456/86-Central Excise (Hindi and English versions) published in Gazette of India dated the 27th November, 1986 together with an explanatory memorandum seeking to withdraw the concessional rate of excise duty of 25 per cent *ad valorem* for fuel efficient cars of engine capacity exceeding 1000 cc issued under the Central Excise Rules 1944 [Placed in Library. See No. LT-323/86]

(3) A copy of Notification No. 473/86-Customs published in Gazette of India dated the 27th November, 1986 together with an explanatory memorandum seeking to enhance the export duty on black pepper from the level of Rupees 3 per kilogram to Rupees 5 per kilogram under section 10 of the Customs Tariff Act, 1975. [Placed in Library. See No. LT-3324/86]

17.03 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, November 28, 1986/Agrahayana 7, 1908 (Saka)*